

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2194/2005

(From the judgement and order dated 07-08/04/2005 in CLRMA No. 41/2005 of The HIGH COURT OF BOMBAY AT PANAJI GOA)

VISHNU NAMDEV GAONKAR

Petitioner(s)

VERSUS

STATE

Respondent(s)

(With appln(s) for anticipatory bail and office report)

Date: 22/08/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN
HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner(s)

Mr. S.M. Walawa Ikar, Adv. for
Mr. Naresh Kumar, Adv.

For Respondent(s) Mr. Dhruv Mehta, Adv.

Mr. Harshvardhan Jha, Adv. for
M/s. KL Mehta & Co.

UPON hearing counsel the Court made the following
O R D E R

Mr. Mehta, Adv., who appears for the respondent, states that he received the Vakalatnama on 20th August, 2005 only and shall file the same during the course of the day. Permitted to do so.

Counter-affidavit be filed within three weeks and rejoinder, if any, within a week thereafter.

To be listed after four weeks.

In the meantime, the petitioner be not arrested subject to the condition that he shall make himself available for interrogation by the Investigating Officer.

(J.S. Rawat) (Kanwal Singh)
Court Master Court Master

